Dated the 4th November, 2017

Order

Subject: Representation from FBOs seeking extension for permission to use pre-printed packaging material - reg.

FSSAI vide Order No. 12(2)2016/FBO Representation/Enf/FSSAI dated 23rd November 2016 prescribed the procedure for granting permission to FBOs for use of pre-printed packaging material containing the old name, address or license number of the FBO at a nominal fee on receipt of formal request.

2. It is clarified that at a time, extension shall be granted for six months and a maximum of three such extensions for use of pre-printed packaging material shall be granted. The fee structure for extension shall be as under:

<table>
<thead>
<tr>
<th>Fee</th>
<th>Central License</th>
<th>State License</th>
</tr>
</thead>
<tbody>
<tr>
<td>1st Extension (6 months)</td>
<td>Rs. 750/-</td>
<td>Rs. 3000/-</td>
</tr>
<tr>
<td>2nd Extension (For next 6 months)</td>
<td>Rs. 15,000/-</td>
<td>Rs. 6000/-</td>
</tr>
<tr>
<td>3rd Extension (For next 6 months)</td>
<td>Rs. 15,000/-</td>
<td>Rs. 6000/-</td>
</tr>
</tbody>
</table>

3. This issues with the approval of Competent Authority.

(Garima Singh)
Director (RCD)
Tel: 011-23220990

To:
1. All Central Licensing Authorities
2. Commissioners of Food Safety of all States/UTs

Copy to:
Head, IT- for uploading on the FSSAI website